

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION No 4946

TO BE ANSWERED ON FRIDAY, THE 1ST APRIL, 2022

Judicial Infrastructure

4946. SHRI VINCENT H. PALA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of infrastructure created under Scheme for Development of Infrastructure for Judiciary along with the expected time by which completion of the projects is likely to be completed, State-wise;
- (b) whether the funds allocated and spent in creation of Judicial infrastructure is consistent with growing Information Technology needs, if so, the details thereof, State/UT-wise;
- (c) the number of courts at all levels that have computers for each judge with video-conferencing facilities;
- (d) the number of courts at each level having separate toilets for women and transgender respectively; and
- (e) other initiatives taken by the Government to improve the State of Judicial Infrastructure?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (e): The primary responsibility of development of infrastructure facilities for judiciary rests with the State Governments. To augment the resources of the State Governments, the Union Government has been implementing a Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary by providing financial assistance to State Governments / UTs in the prescribed fund

sharing pattern between Centre and States. The Scheme is being implemented since 1993-94. It covers the construction of court buildings and residential accommodations for Judicial Officers of District and Subordinate Judiciary. A sum of Rs. 8758.71 crore has been released under the Scheme so far since its inception, out of which Rs. 5314.40 crore (60.68 %) has been released since 2014-15. The Scheme has been extended from 2021-22 to 2025-26 with a budgetary outlay of Rs. 9000 crore including Central share of Rs. 5307.00 crore. Besides the construction of Court Halls and Residential Quarters, the Scheme now also covers the construction of Lawyers' Halls, Digital Computer Rooms and Toilet Complexes in the District and Subordinate Courts.

The release of funds under the Scheme is supplementary in nature and project-wise funds are not released under the Scheme. As on date 20,812 Court Halls and 18,338 Residential Units are available in District and Subordinate Courts. The State-wise details of availability of Judicial Infrastructure is at *Annexure-I*. A web portal and mobile app named "Nyaya Vikas" has been developed for online monitoring of construction projects under the above scheme which was launched in 2018. "Nyaya Vikas Version 2.0", with upgraded features has been launched in April, 2020. The State-wise statement of Completed, Under Construction and proposed Projects of Court Halls and Residential Units as on 28.03.2022 is at *Annexure-II*. As regards likely time for completion of projects, there is project to project variation in terms of size of the project and quantum of funds released. However, on the Nyaya Vikas portal, besides geotagging of the

projects, provision is also there for indicating start date and completion date of the projects taken up under the scheme.

The above scheme only caters to the civil infrastructure of the District and subordinate courts. As regards information technology needs, the Government of India implemented the eCourts Mission Mode Project throughout the country for Information and Communication enablement of district and subordinate courts. In the phase I of the project, out of total outlay of Rs.935 cr, the Government incurred an expenditure of Rs.639.41 cr. In the Phase II of the eCourts project, out of total outlay of Rs.1670 crore, the Government has released a sum of Rs.1668.42 crores as on 28.03.2022 to various organizations involved in the implementation of the project. One video conference equipment each has been provided to all Court Complexes including taluk level courts and additionally funds have been sanctioned for additional VC equipment for 14.443 court rooms. Funds for setting up 2506 VC Cabins have been made available. Additional 1500 VC Licences have been acquired. VC facilities are already enabled between 3240 court complexes and corresponding 1272 jails. A sum of Rs.7.6 crore has been released for procurement of 1732 Document Visualizers. Status of year wise and High Court release and utilization as on 28.02.2022 is at ***Annexure-III***.

The Department does not centrally maintain any data on number of courts having separate toilets for women and transgender respectively. However, the Registry of Supreme Court of India has compiled data on the status of judicial infrastructure and court amenities, according to which 74% court complexes have separate ladies toilets, while 84% have gents toilets. While extending the scheme,

new components have been included such as Lawyers Halls, Digital Computer Rooms and also to cover the construction of toilets, in the district and subordinate courts and Rs.47.00 crore has been allocated for the construction of Toilet complexes in the District and Subordinate Courts for a period of 5 years i.e. 2021-22 to 2025-26.

(a)

Annexure-I**STATEMENT REFERRED TO IN REPLY TO PARTs (A) TO (E) OF LOK SABHA UNSTARRED QUESTION NO. 4946 FOR REPLY ON 01.04.2022.***(As on 28.03.2022)*

Sl. No.	States & Union Territories	Court Halls Available	Residential Units Available
		17	10
2	Andhra Pradesh	623	599
3	Arunachal Pradesh	26	27
4	Assam	391	339
5	Bihar	1559	1123
6	Chandigarh	31	30
7	Chhattisgarh	467	424
8	Dadar & Nagar Haveli	3	3
9	Daman & Diu	5	5
10	Delhi	553	348
11	Goa	53	26
12	Gujarat	1505	1318
13	Haryana	555	517
14	Himachal Pradesh	168	145
15	Jammu and Kashmir	194	119
16	Jharkhand	644	578
17	Karnataka	1162	1125
18	Kerala	534	519
19	Ladakh	9	6
20	Lakshadweep	3	3
21	Madhya Pradesh	1531	1630
22	Maharashtra	2350	2055
23	Manipur	39	16
24	Meghalaya	53	26
25	Mizoram	42	37
26	Nagaland	30	39
27	Odisha	803	689
28	Puducherry	36	29
29	Punjab	589	576
30	Rajasthan	1307	1098
31	Sikkim	20	12
32	Tamil Nadu	1193	1319
33	Telangana	507	480
34	Tripura	82	73
35	Uttar Pradesh	2657	2380
36	Uttarakhand	235	194
37	West Bengal	836	421
	TOTAL	20812	18338

Source: MIS Portal of Department of Justice

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF LOK SABHA UNSTARRED QUESTION NO. 4946 FOR REPLY ON 01.04.2022.**State-wise statement of Completed projects of Court Halls and Residential Units as per Nyaya Vikas v-2 portal as on 28.03.2022**

Sl. No.	State	Completed Court Halls	Under Construction Court Halls	Proposed Court Halls	Completed Residential Units	Under Construction Residential Units	Proposed Residential Units
1	ANDHRA PRADESH	42	99	0	19	16	0
2	ARUNACHAL PRADESH	0	2	1	2	3	2
3	ASSAM	48	93	0	0	1	0
4	BIHAR	167	86	31	182	162	28
5	CHANDIGARH	33	1	0	24	0	0
6	CHHATTISGARH	206	20	18	458	412	22
7	DADAR & NAGAR HAVELI	4	0	0	1	0	0
8	DAMAN & DIU	6	3	0	2	0	0
9	DELHI	551	138	207	398	70	184
10	GOA	0	20	18	0	0	0
11	GUJARAT	385	87	0	184	21	0
12	HARYANA	31	75	7	45	65	2
13	HIMACHAL PRADESH	30	12	0	3	1	0
14	JAMMU AND KASHMIR	43	46	0	11	8	0
15	JHARKHAND	148	120	0	387	42	0
16	KARNATAKA	307	141	72	847	84	29
17	KERALA	33	103	22	8	18	10
18	MADHYA PRADESH	251	425	0	590	162	0
19	MAHARASHTRA	264	498	0	87	73	0
20	MANIPUR	9	8	0	19	0	0
21	MEGHALAYA	53	30	0	47	97	0
22	MIZORAM	9	26	5	11	5	0
23	NAGALAND	4	12	0	0	0	0
24	ODISHA	81	53	10	39	56	10
25	PUDUCHERRY	16	0	0	6	0	0
26	PUNJAB	284	72	0	128	36	0
27	RAJASTHAN	197	182	11	53	129	27
28	SIKKIM	7	0	1	7	14	0
29	TAMIL NADU	26	0	17	28	0	13
30	TELANGANA	6	44	0	3	5	0
31	TRIPURA	15	13	0	13	4	0
32	UTTAR PRADESH	188	303	15	100	251	96
33	UTTARAKHAND	9	66	4	0	0	2
34	WEST BENGAL	56	92	0	68	32	0
Total		3509	2870	439	3770	1767	425

STATEMENT REFERRED TO IN REPLY TO PARTs (A) TO (E) OF LOK SABHA UNSTARRED QUESTION NO. 4946 FOR REPLY ON 01.04.2022.

Status of Year wise and High Court Release and Utilization as on 28.02.2022

S.No	High Courts	2015-16			2016-17			2017-18			2018-19			2019-20			2020-21			2021-22			Total		
		Released (Cr.)	Utilized (Cr.)	Utilization %	Released (Cr.)	Utilized (Cr.)	Utilization %	Released (Cr.)	Utilized (Cr.)	Utilization %	Released (Cr.)	Utilized (Cr.)	Utilization %	Released (Cr.)	Utilized (Cr.)	Utilization %	Released (Cr.)	Utilized (Cr.)	Utilization %	Released (Cr.)	Utilized (Cr.)	Utilization %	Released (Cr.)	Utilized (Cr.)	Utilization %
1	Allahabad	31.14	31.14	100.00	20.88	20.46	97.99	20.57	20.27	98.58	8.07	7.92	98.18	15.04	3.42	22.71	13.79	0.53	3.85				109.48	83.74	76.49
2	Andhra Pradesh																1.96	0	0.00				1.96	0.00	0.00
3	Bombay	30.39	30.39	100.00	38.25	29.86	78.06	47.22	41.83	88.58	0.52	0.00	0.00	0.00	0.00		8.86	0.55	6.19				125.24	102.63	81.94
4	Calcutta	12.14	9.95	81.96	9.17	8.36	91.21	10.72	1.49	13.91	0.13	0.08	61.45	0.00	0.00		4.93	0	0.00				37.09	19.88	53.60
5	Chhattisgarh	3.82	3.82	100.00	6.03	6.03	100.00	9.34	9.34	100.00	1.33	1.33	100.00	4.44	0.06	1.38	2.34	0.35	14.83				27.31	20.93	76.65
6	Delhi	5.87	5.87	100.00	5.41	5.16	95.28	8.97	8.73	97.29	3.54	1.15	32.47	0.00	0.00		3	0.63	20.89				26.80	21.53	80.35
7A	Gauhati (Arunachal Pradesh)	0.59	0.56	94.70	4.33	1.47	33.86	1.37	1.36	99.26	2.85	2.82	99.07	0.98	0.81	82.81	1.52	0.18	11.92				11.64	7.20	61.88
7B	Gauhati (Assam)	5.19	5.19	100.00	25.47	25.11	98.56	8.13	8.00	98.44	8.70	0.50	5.70	13.68	0.00	0.00	6.11	0.45	7.34				67.28	39.24	58.33
7C	Gauhati (Mizoram)	0.71	0.71	100.00	3.01	2.53	84.12	2.47	2.47	100.00	0.15	0.15	100.00	0.51	0.28	55.72	0.72	0	0.00				7.57	6.15	81.17
7D	Gauhati (Nagaland)	0.77	0.77	100.00	2.31	2.31	100.00	1.83	1.83	100.00	0.71	0.71	100.00	0.70	0.00	0.00	0.83	0	0.00				7.15	5.63	78.67
8	Gujarat*	11.23	11.23	100.00	18.32	15.85	86.53	29.06	19.15	65.90	10.73	0.00	0.00	0.00	0.00		3.48	0	0.00				72.82	46.23	63.49
9	Himachal Pradesh	1.79	1.79	100.00	3.21	2.87	89.32	4.05	3.81	93.94	0.13	0.07	52.23	0.00	0.00		2	0.23	11.24				11.19	8.76	78.29
10	Jammu & Kashmir	1.84	1.84	100.00	5.29	5.05	95.60	10.59	9.89	93.33	0.26	0.00	0.00	0.00	0.00		1	0.16	16.00				18.98	16.94	89.25
11	Jharkhand	3.20	3.20	100.00	5.09	5.09	100.00	2.92	2.92	100.00	4.53	4.53	100.00	5.53	0.00	0.00	2.98	0.48	16.00				24.25	16.21	66.86
12	Karnataka	11.86	11.86	100.00	17.43	17.43	100.00	22.04	20.76	94.20	0.61	0.61	100.00	9.15	7.08	77.40	4.29	1.17	27.31				65.38	58.92	90.11
13	Kerala	5.53	5.53	100.00	8.32	8.32	100.00	14.73	12.08	81.98	4.61	3.90	84.58	0.00	0.00		2.83	0.04	1.46				36.03	29.87	82.91

S.No	High Courts	2015-16			2016-17			2017-18			2018-19			2019-20			2020-21			2021-22			Total		
		Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %	Released (Cr.)	Utilized (Cr.)	Utilized %
14	Madhya Pradesh	9.73	9.73	100.00	23.93	23.93	100.00	22.51	22.51	100.00	0.39	0.39	100.00	11.21	3.32	29.63	6.28	5.94	94.60				74.05	65.82	88.89
15	Madras	10.24	10.24	99.96	24.62	24.48	99.41	25.45	23.43	92.07	5.11	3.96	77.51	0.00	0.00		4.73	2.08	44.03				70.15	64.19	91.50
16	Manipur	0.53	0.53	99.75	4.24	3.65	86.20	1.19	0.49	41.11	0.65	0.63	96.78	0.61	0.36	59.22	1.3	0.08	6.03				8.52	5.73	67.35
17	Meghalaya	0.19	0.19	100.00	3.26	2.74	83.99	3.65	3.33	91.32	0.62	0.61	98.93	0.92	0.06	6.43	2.32	0.34	14.58	1.28	0.00	0.00	12.22	7.26	59.43
18	Orissa	7.57	7.57	100.00	7.71	7.71	100.00	12.70	12.26	96.52	1.59	0.09	5.66	13.46	0.00	0.00	3.37	1.52	45.18				46.41	29.15	62.82
19	Patna	8.04	8.04	100.00	26.41	25.26	95.66	8.72	3.88	44.57	0.13	0.00	0.00	7.08	0.00	0.00	5.44	0	0.00				55.82	37.19	66.62
20	Punjab & Haryana	11.63	11.63	100.00	17.92	17.92	100.00	11.54	11.54	100.00	8.49	8.49	100.00	0.00	0.00		4.55	0.03	0.64				54.13	49.61	91.65
21	Rajasthan	9.97	9.97	100.00	23.04	20.52	89.08	25.05	24.06	96.05	3.01	2.25	74.63	1.29	1.29	100.00	10.58	0.71	6.73				72.94	58.80	80.61
22	Sikkim	0.18	0.18	99.98	1.79	1.67	92.94	1.40	0.79	56.33	0.80	0.33	41.04	1.61	0.53	33.06	1.01	0.52	51.45				6.81	4.02	59.10
23	Telangana & Andhra Pradesh**	13.90	13.90	100.00	14.31	9.80	68.53	33.95	23.78	70.03	8.13	0.13	1.56	0.00	0.00		0	0					70.29	47.61	67.73
24	Telangana																1.79	0	0.00				1.79	0.00	0.00
25	Tripura	1.20	1.20	100.00	4.38	4.36	99.55	2.86	2.86	100.00	1.77	1.77	99.69	2.24	1.24	55.62	4.44	2.2	49.51				16.90	13.64	80.71
26	Uttarakhand	2.98	2.98	100.00	2.66	1.82	68.38	4.60	0.94	20.37	0.13	0.07	52.23	0.00	0.00		1.28	0.31	24.48				11.65	6.12	52.50
	Total	202.23	200.00	98.90	326.79	299.76	91.73	347.65	293.82	84.51	77.71	42.48	54.66	88.44	18.46	20.87	107.74	18.49	17.16	1.28	0.00	0.00	1,151.84	873.01	75.79

* Gujarat High Court surrendered Rs.13.12 Crores. Total utilization includes surrendered funds.

** Funds released erstwhile Andhra Pradesh and Telangana High Court, and both the states shared the available funds in the ratio of 58:42 respectively.